

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

113. I.A. 1289/2024

In

C.P. (IB)-132(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.05.2024**

NAME OF THE PARTIES: SREI Equipment Finance Limited

VS

Shweta Housing and Hospitality Pvt Ltd

**Appearance**

For Applicant : Adv. Devul Dighe

For Respondent : Adv. Shreeya Pednekar I/b. Akash Menon

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 1289/2024**

This application has been filed by the RP seeking following reliefs;

- a) *An Order directing the Respondents and/or their men and agents to assist and cooperate with the Applicant during the continuance of the Corporate Insolvency Resolution Process in relation to the Corporate Debtor;*
  
- b) *An Order directing the Respondents and/or their men and agents to furnish documents and information as sought by the Applicant being Annexure E hereto;*

- c) *An Order directing the Respondents and/or their men and agents to furnish details of bank accounts maintained by the Corporate Debtor vide emails dated 18.01.2024, 08.02.2024, 21.02.2024, 26.02.2024, 28.02.2024, 29.02.2024, 02.03.2024, 05.03.2024 and 11.03.2024 being Annexure H hereto;*
- d) *An order directing the Respondents and/or their men and agents to handover control and custody of the asset of the Corporate Debtor being Farmhouse located at Mustail no. 19, Killa no.11 (4-16) and situated at village Jonapur, Tehsil Mehrauli, New Delhi and allow the security guards appointed by the Applicant to takeover duties of security at the said premises of the Corporate Debtor and;*
- e) *An order directing the Police Authority to assist and cooperate with the Applicant in taking over control and custody of assets of the Corporate Debtor located at Mustail no. 19, Killa no.11 (4-16) and situated at village Jonapur, Tehsil Mehrauli, New Delhi.*
- f) *Such other order/directions, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.*

Ld. counsel for the RP submits that the substantial property of the corporate debtor is farmhouse located on Mustail no. 19, Killa no.11 situated at village Jonapur, Tehsil Mehrauli, New Delhi and the suspended directors are not handing over the possession of the property of the corporate debtor.

We are also informed that the Respondent had filed appeal against the admission order before Hon'ble NCLAT and the same has been dismissed on 02.04.2024.

We hereby direct the respondents to handover all the properties of the corporate debtor including Mustail no. 19, Killa no.11 situated at village Jonapur, Tehsil Mehrauli, New Delhi within three weeks.

We also direct the respondents to handover all the information/documents as mentioned in the annexure (e) within three weeks.

We further direct SHO Fatehpur Police Station to provide police assistance in taking control and custody of the above farmhouse. List this matter on **22.07.2024.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
--Rajeev--

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)